## Hike in air-fare

- 325. SHRI M. VINCENT; Will the Minister of CIVIL AVIATION be pleased (o state:
- (a) how many times air-fares were hiked during the period from December 2, 1989 f) November 11, 1990; and
- (b) what is the percentage increase in each case?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN), (a) and (b) During the period December 2<sub>i</sub> 1989 to November 11, 1990, Indian Airlines has increased the domestic rupee fares on two occasions:

- (i) Effective 11th April, 1990, by 15. 7 per cent to offset the steep increase in the Price of aviation turbine fuel.
  - (ii) Effective 26th September, 1990, by 10 per cent on account of Gulf Evacuation Surcharge.

Furthermore, with effect from 1. 7. 1990, the Inland Air Travel Tax (IATT) has been increased from 10 per cent of basic fare to 15 per cent of the total fare. This, however, is a tax levied by the Government which accrues to the Government and not the Indian Airlines.

Statement

## Amendment to the Prevention of Food Adulteration Act 1954

344

326. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

- (a) whether Government propose to re view the administration of the Prevention of Food Adulteration Act, 1954 to correct lacunae; and
- (b) if so, the detail's of modifications/ s made in the said Act since its in ceptions and those likely to be made; and
- (c) to what extent the changes would be effective to curb the sale and of adulterated food items?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHAKE-ELUR REHMAN): (a) to (c) The Prevention of Food Adulteration Act 1954 has been amended thrice since its inception, i. e.

1964, 1976 and 1986. A statement outlining salient features of amendments made

so far is attached. (See below)

There are further proposals to review the various provisions of the Act with major thrust on consumer protection.

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to time

SI Amendments of 1964 No.	Amendment of 1976	Amendment; of 1986
1. Powers to the Central Gcyt. to	(1) Definition of primary feeds	The recognised con-
annoint its own food inspectors and public Analysis.  2. Execution of a bond by a vendor	which includes food of agricul- ture or horticulture origin in its natural form in order ihat these foods. if not. conforming	sumer a ssociations been em- nowered to take iles of food and
whenever an article < f r its custody:	to standards of quality on account of natural factors should not be considered as rated:	in addition to individual ser who was already enjoying such power.
from two to one at the time of drawing samples.	(2) Establishment of more than one Central Food Laboratory	Cinovine sacir bower.